GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 9/2019-Central Excise

New Delhi, the 31st December, 2019

G.S.R. (E).– In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 11/2017-Central Excise, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 793(E), dated the 30th June, 2017, namely:-

In the said notification, in the Table, -

(i) against Sl. No. 3, for the entry in column (2), the entry “2710 19 44, 2710 19 49” shall be substituted;
(ii) against Sl. No. 7, for the entry in column (2), the entry “2710 19 39” shall be substituted;
(iii) against Sl. No. 7A, for the entry in column (2), the entry “2710 19 39” shall be substituted;
(iv) against Sl. No. 10, for the entry in column (2), the entry “2710 12 41, 2710 12 42, 2710 12 49, 2710 12 90” shall be substituted.

2. This notification shall come into force with effect from the 1st January, 2020.

[F. No. 354/207/2019-TRU]

(Ruchi Bisht)
Under Secretary to the Government of India

Note: The principal notification No. 11/2017-Central Excise, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 793(E), dated the 30th June, 2017 and last amended by notification No. 07/2019-Central Excise, dated the 22nd August, 2019 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 591(E), dated the 22nd August, 2019.